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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.49 (RE-2003)/2002-07
NEW DELHI, Dated: 16 .02.2004

Subject: Procedure for import of certain items under the India-Nepal Treaty of Trade signed on 2.3.2003-amendment therein.

In exercise of powers conferred under Paragraph 2.4 of the Export and Import Policy 2002-07, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub Section (ii) vide S.O. No. 349 E dated 31.03.2002, as amended from time to time, the Director General of Foreign Trade hereby notifies the following amendments in Public Notice No. 9/2002-07 dated 30.04.2002 prescribing the procedure for import of certain items under the Indo-Nepal Treaty of Trade signed on 2.3.2002:-

1. The following sub Para 1A shall be added:

“However the time period for import of Vegetable fats (Vanaspati) for the year 2003-04 shall be extended up to 05.06.2004 and the unutilized quota shall not lapse till this date.”

This issues in the Public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned

